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**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

From:- Shri Robin Phukan  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

No.HC.VII-165/2013/1461 - 1462/A

To

- (i) **The District & Sessions Judge,**  
Kamrup (M), Guwahati / Kamrup, Amingaon / Nalbari / Barpeta /  
Darrang, Mangaldoi / Udalguri / Sonitpur, Tezpur / Nagaon / Morigaon /  
Golaghat / Jorhat / Sivasagar / Dibrugarh / Tinsukia / North Lakhimpur,  
Lakhimpur / Dhemaji / Goalpara / Dhubri / Kokrajhar / Bongaigaon /  
Cachar, Silchar / Karimganj / Hailakandi.
- (ii) **The Chief Judicial Magistrate,**  
Kamrup (M), Guwahati / Kamrup, Amingaon / Nalbari / Barpeta /  
Darrang, Mangaldoi / Udalguri / Sonitpur, Tezpur / Nagaon / Morigaon /  
Golaghat / Jorhat / Sivasagar / Dibrugarh / Tinsukia / North Lakhimpur,  
Lakhimpur / Dhemaji / Goalpara / Dhubri / Kokrajhar / Bongaigaon /  
Cachar, Silchar / Karimganj / Hailakandi.

Dated- Guwahati, the 12<sup>th</sup> March, 2014

Sub:- Circular issued by the Hon'ble Gauhati High Court vide No. HC.VII-165/2013/5811/A, dated 26<sup>th</sup> June, 2013.

Sir / Madam,

With reference to the subject cited above, I am directed to inform you to ensure compliance of the Circular No. HC.VII-165/2013/5811/A, dated 26<sup>th</sup> June, 2013, issued by the Hon'ble Gauhati High Court, with the following additional directions -

- **That the District Judges and the Chief Judicial Magistrates are to furnish status report regarding compliance of the circular within 10 days from the date of receipt of this letter.**
- **If not implemented / complied till date; the District Judge / Chief Judicial Magistrate shall ensure compliance of the same within next 20 days.**
- **All Registers shall be in printed form and if the same are not available in Govt. Press, the District Judge / Chief Judicial Magistrate shall take necessary step for printing the same in the Pvt. Press observing necessary formalities.**
- **The District Judge shall forward the extract copy of the Judgment Register of each quarter along with the Quarterly Statements of each officer (including himself) to the High Court.**
- **If any District Judge / Chief Judicial Magistrate failed to comply with the Circular within one month, the same will be viewed seriously and also be considered as willful disobedience of the Circular of the High Court.**

Herein, it is to mention that the Circular No. HC.VII-165/2013/5811/A, dated 26<sup>th</sup> June, 2013, is also available in the High Court website under the link "**General Notice**".

Thanking you,

Yours faithfully

  
**REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-165/2013/ 1463 - 1478/A, Dated- 12.03.2014  
Copy forwarded for information and necessary action to :-

1. The Special Judge, Assam, Guwahati.
2. The P.O., Industrial Tribunal, Guwahati / Dibrugarh / Cachar, Silchar.
3. The Principal Judge, Family Court, No. 1 / 2, Guwahati.
4. The Principal Judge, Family Court, Cachar, Silchar.
5. The Special Judge, CBI Court, Guwahati.
6. The Member MACT No. 1 & 2, Kamrup, Guwahati.
7. The Member, MACT, Nalbari / Barpeta / Nagaon / Dhubri / Cachar, Silchar.
8. The Presiding Officer, Labour Court, Kamrup, Guwahati / Dibrugarh.
9. The Special Judge, Addl. CBI Court No. 1 / 2, Chandmari, Guwahati.
10. The Registrar (Admn. / Judl.) Gauhati High Court, Guwahati.
11. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
12. The Joint Registrar, Judl. / Recruitment / Vig. / PM & P, Gauhati High Court, Guwahati.
13. The OSD-cum-Joint Director (Officiating), Judicial Academy, Assam.
14. **The Systems Analyst, Gauhati High Court, Guwahati. He is requested to upload the letter immediately in the official website of the Gauhati High Court, Guwahati.**
15. The C.A. to the Registrar General / Registrar (Vig.), Gauhati High Court, Guwahati.
16. Office File.

  
**REGISTRAR (VIGILANCE)**

12-03-14

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